

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.618
IB-81/PB/2019
CA/1472/2020

IN THE MATTER OF:
Oriental Bank of Commerce

...PETITIONER

Vs.

M/s. Dev Denso Power Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 07.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :
For the Liquidator

:Adv. Prachi Johri, Adv. Abhipsa
Sahu, Ms. Pooja Bahry, Liquidator
in person.

For the Suspended Directors

:Adv. Avneet Singh Sikka & Adv.
Vedika Sharma

ORDER

Due to paucity of time, matter is adjourned to **12.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)